



**The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers Welfare Fund
(Amendment) Act, 2021**

Act No. 23 of 2021

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ACT 23 OF 2021

THE KERALA BAMBOO, KATTUVALLI AND PANDANUS LEAF WORKERS’ WELFARE FUND (AMENDMENT) ACT, 2021

An Act to amend the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund Act, 1998.

Preamble.—WHEREAS, it is expedient to amend the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund Act, 1998 (17 of 1998) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 3rd day of July, 2020.

2. *Amendment of section 4.*—In the Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers’ Welfare Fund Act, 1998 (17 of 1998) (hereinafter referred to as the principal Act), in section 4,—

(1) in sub-section (1), for the words “seven rupees each per month”, the words “fifteen rupees each per month” shall be substituted;

(2) in sub-section (2), for the words “seven rupees per month”, the words “fifteen rupees per month” shall be substituted;

(3) in sub-section (3), for the words “seven rupees each per month”, the words “fifteen rupees each per month” shall be substituted;

(4) in sub-section (4), for the words “an amount equal to the amount contributed”, the words “an amount equal to seventy five percentage of the amount contributed” shall be substituted.



3. *Repeal and saving.*—(1) The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund(Amendment) Ordinance, 2021 (129 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

